

File. No.14/4/2001-Genl. 174
Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
(General Section)

Udyog Bhawan, New Delhi
Dated: 22nd May, 2014

To

(As per list enclosed)

Sub:- Disposal of old and condemned car-regarding.

Sir,

I am directed to say that this Directorate proposes to dispose of the Ambassador Car No. DL2CM-4527 make 2001 on "as is where is basis".


Accordingly, sealed quotations are invited for the disposal of said vehicle on the terms and conditions mentioned below. In case you are interested in purchasing the above mentioned vehicle, you may submit your highest quotation in the enclosed proforma. The quotations addressed to Sh. Daya Shankar, Dy. Director General of Foreign Trade, Room No. 212, DGFT, Udyog Bhawan New Delhi in sealed cover should reach the office of DGFT latest by 3.00 PM on 5th June 2014. The cover should be prominently superscribed with the word "QUOTATIONS FOR PURCHASE OF CONDEMNED VEHICLE". The vehicle will be available for inspection on any working day between 10.30 AM to 11.30 AM upto 30th May 2014 in Udyog Bhawan.

The quotation so received will be opened on the same day at 3.30 PM in Room 212, DGFT, Udyog Bhawan, New Delhi. The bidders or their representative may be present, if they so desire, that the time of opening of quotations.

The sale will be governed by the following conditions:

- (i) The bidder is required to pay **Earnest Money of Rs. 5000/-** along with the quotation.
- (ii) Earnest Money is payable only by way of **Demand Draft drawn in favour of, "Accounts officer, CPAO, DGFT, New Delhi"**. (payment by cheque or cash shall not be accepted)

- (iii) Quotations received without Demand Draft towards Earnest Money will not be considered.
- (iv) The successful bidder will be required to deposit the bid amount by means of Demand Draft drawn in favour of "Accounts officer, CPAO, DGFT, New Delhi" within three working days from the date of acceptance of the bid.
- (v) The Earnest Money of the successful bidder will be released only after he deposits the sale proceeds. Earnest Money will not be adjusted as sale proceeds and be forfeited if he fails to honour the bid.
- (vi) The successful bidder will be responsible for getting the registration Certificate of the vehicle transferred in his name at his own cost expeditiously. The office will not responsible for any lapse on his part in this regard.
- (vii) The delivery of the sold vehicle will be made only after all the transfer documents are completed.
- (viii) The government reserves the right to accept or reject any/ all of the quotations without assigning any reason thereof.


22.5.14

(Daya Shankar)

Dy. Director General of Foreign Trade
Ph. 23061562, Ext. 216

 Copy to: EDI for placing the above on the website of the DGFT.

PROFORMA FOR SUBMITTING QUOTATIONS

Sl. No.	Registration NO.	Make	Earnest Money DD No.	Amount Quoted
1.	DL2CM-4527	Ambassador (2001) Petrol		